

**GOVERNMENT OF INDIA  
SHIPPING  
LOK SABHA**

UNSTARRED QUESTION NO:5229  
ANSWERED ON:05.09.2011  
LOP TO FOREIGN FISHING VESSELS  
Abdulrahman Shri ;Gowda Shri D.B. Chandre

**Will the Minister of SHIPPING be pleased to state:**

- (a) whether the Government is issuing Letters of Permission (LOP) to foreign fishing vessels;
- (b) if so, the details thereof and the directions issued to foreign vessels issuing LOP;
- (c) whether foreign vessels are misusing these LOPs and are not reporting the position of their vessels amount of catch and are also violating the RBI guidelines through mid-sea transfer of their catch causing huge loss to the Indian economy;
- (d) whether the fisheries Associations have sought cancellations of the licences issued to foreign fishing vessels for violating guidelines and depleting the fish stocks; and
- (e) if so, the details thereof and the reaction of the Government thereto?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF SHIPPING(SHRI MUKUL ROY)

- (a): No, Madam. The Letters of Permission (LOPs) have been issued only to Indian entrepreneurs to acquire the resource specific vessels, and for operating the same in the Indian EEZ.
- (b) & (c): Does not arise.
- (d) & (e): Representations have been received from Association of Indian Fishery Industries, Visakhapatnam on various issues including those relating to foreign fishing vessels. The Association has been informed that the LOPs are issued to Indian entrepreneurs only.